

1	2
Kustore	2
Goluckdih	3
Bera	1
N. Tisra	2
S. Tisra	1
Bhowra	1
N. Amalabad	1
Damgoria	1
Junkundar	1
Benidih	1
Total	34

[English]

Development of Large Cardamom

2261. SHRI BHIM PRASAD DAHAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Spices Board propose to build a proper infrastructure for the development of large cardamom by pooling in technical personnel permanently;

(b) if so, the details and the purpose thereof;

(c) whether Spices Board proposes to set up a separate Directorate for the development of large cardamom with its office in Sikkim region;

(d) if so, the details thereof and the time by which the said Directorate is likely to be opened; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). The Spices Board under Ministry of Commerce has a well knit set up in Sikkim State as well as in the Darjeeling District of West Bengal for catering to the development needs of large cardamom. The Board is implementing both short-term and long-term programmes for the benefit of growers involved in raising large cardamom crop. The schemes being implemented include production and supply of quality planting materials through certified nurseries; replanting of senile and uneconomic gardens; irrigation and post-harvest improvement. A Regional Office headed by a Deputy Director at Gangtok is exclusively coordinating the activities of four Zonal Office and two Field Offices in Sikkim and they are responsible for the Extension Advisory Services and implementation of various developmental programmes in coordination with the State Governments concerned. Spices Board is also having a Regional Research Station of Indian Cardamom Institute at Gangtok, which takes care of the research needs of large cardamoms.

(c) to (e). In view of the already existing set up for the development of large cardamom, the Government does not consider it necessary to set up a separate Directorate for development of large cardamom.

Advocates without Chambers

2262. SHRI K.P. NAIDU : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether a number of Supreme Court Advocates are working without chambers;

(b) if so, the reasons therefor;

(c) whether the Government propose to provide atleast a table space to all such advocates in the precinct of the Supreme Court; and

(d) if so, the time by which the space is likely to be provided to all such Advocates?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Yes, Sir.

(b) The existing chambers which were constructed in 1958 have become insufficient due to steep increase in the number of Advocates with the passage of time.

(c) and (d). The construction of 136 additional chambers for the Advocates of Supreme Court at Dr. Bhagwan Das Road, New Delhi is in progress. The new building has also a provision for dormitory of 20 cubicles on each floor where 20 Advocates could be provided tables and chairs for working.

World Bank Mission

2263. SHRI NARAYAN ATHAWALAY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government apprised the World Bank Mission recently already various proposals for financial assistance under infrastructure sector;

(b) if so, the details of infrastructure projects proposed for World Bank assistance, State-wise and project-wise;

(c) the reaction of the World Bank Mission to these projects; and

(d) the details of follow-up action to be taken by Union/State Government and present status of the proposals and tentative time schedule for clearance/implementation particular with reference to projects in Maharashtra?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) A statement on projects in the infrastructure sector posed for World Bank assistance is enclosed.